

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4012
ANSWERED ON:18.08.2010
DEVELOPMENT OF INFRASTRUCTURE
Thamaraiselvan Shri R.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether several central educational institutions had expressed their inability to develop infrastructure and acquire faculty in three years;
- (b) if so, the details thereof;
- (c) whether the Government is considering to make an effort to provide a balance between State Policy and National Policy on 27 per cent OBC quota in educational institutions; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (d): The Central Educational Institutions (Reservation in Admission) Act, 2006 provides, inter-alia, expansion of the capacity of Central Educational Institutions (CEIs) over a maximum period of three years, from the academic session 2007-08. However some of the CEIs are finding it difficult to adhere to the time limit of three years for creation of the requisite physical and academic infrastructure, due to a variety of reasons beyond their control. Further, some of the CEIs, particularly those situated in the North Eastern States, which have been reserving 50% seats for the SCs and STs, have expressed their inability to reduce the extent of reservation of seats for the SCs/STs prevailing therein, in order to give way for reservation of 27 per cent seats for the Other Backward Classes(OBCs).

In order to address the practical difficulties being faced by such CEIs, a Bill seeking certain amendments to the CEIs Act, 2006 has been introduced in the Rajya Sabha during its current Session.